



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SIXTH SESSION

THE KARNATAKA REPEALING OF CERTAIN ENACTMENTS AND REGIONAL LAWS

BILL, 2020

(LA Bill No. 24 of 2020)

A Bill to repeal certain enactments and regional Laws in force in the State of Karnataka.

Whereas it is expedient to repeal certain enactments and regional Laws in force in the State.

Be it enacted by the Karnataka State Legislature in the Seventy first Year of the Republic of India as follows:-

1. Short title and Commencement.-(1) This Act may be called the Karnataka Repealing of Certain Enactments and Regional Laws Act, 2020.

(2) It shall come into force at once.

2. Definitions.- In this Act, unless the context otherwise requires,-

(a) "regional laws" mean laws in force in the former States of Bombay, Coorg, Hyderabad, Madras and Mysore immediately before 1st November 1956, and continued in force under section 119 of the States Reorganization Act 1956 (Central Act 37 of 1956) in the respective Areas of those States which are now part of Karnataka State; and

(b) "Schedule" means a Schedule annexed to this Act.

3. Repeal of certain enactments and regional Laws.-The enactments specified in the First Schedule, Second Schedule and regional Laws specified in Parts A to E of the Third schedule as in force in the respective areas of the State are hereby repealed.

4. Savings.-(1) The repeal by this Act of any enactment or regional laws,-

- (i) shall not affect any other enactment or regional laws in which the repealed enactment or regional laws has been applied, incorporated or referred to;
- (ii) shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing ;
- (iii) shall not affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same

respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment or regional laws hereby repealed;

- (iv) shall not revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force;
- (v) shall the repeal of the Appropriation Acts by this Act affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken and/ or continued as if the said Acts are not repealed by this Act;
- (vi) nor shall the repeal of any enactment or regional laws shall affect any proceedings initiated or to be initiated under these enactments or regional laws before any court or other authority to challenge, or to enforce, the rights conferred by these enactments or regional laws and those proceedings shall be continued and disposed off in accordance with these enactments or regional laws as if the said enactments or regional laws are not repealed by this Act.

(2) For the removal of doubts it is hereby declared that where this Act repeals any enactment or regional laws by which,-

- (i) the text of any other enactment or regional laws, was amended by the express addition, omission, insertion or substitution of any matter, the repeal shall not affect the continuance of any such amendment made by the enactment or regional laws so repealed and in operation at the commencement of this Act ;
- (ii) any action taken (including any rule or order or bye-law or regulation made or any tax or cess or fee assessed or collected) by the Government or any other authority has been validated or saved or proceedings before one authority has been transferred to another authority or any declaration has been made or any direction has been given, the repeal shall not affect the operation of such validation or saving or transfer or declaration or direction and in operation at the commencement of this Act; and
- (iii) any other enactment or regional laws has been amended or repealed or extended to the State of Karnataka, with or without some consequential or transitory or saving provisions the repeal shall not affect the operation of such amendment, repeal, extension or provision and in operation at the time of commencement of this Act.

(3) The provisions of section 6, 8 and 24 of the Karnataka General Clauses Act, 1899 (Karnataka Act III of 1899) shall be applicable in respect of repeal of an enactment by this Act.

First Schedule
Repealed Enactments
(See Section 2 and 3)

SL No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
1.	2016	2	The Karnataka Legislature Salaries, Pensions and Allowances (Second Amendment) Act, 2015.	The whole
2.	2016	3	The Karnataka Appropriation Act, 2016.	The whole
3.	2016	4	The Karnataka Appropriation (Vote on Account) Act, 2016.	The whole
4.	2016	5	The Karnataka Taxation Laws (Amendment) Act, 2016.	The whole
5.	2016	6	The Karnataka Value Added Tax (Amendment) Act, 2016.	The whole
6.	2016	7	Karnataka Stamp (Second Amendment) Act, 2016.	The whole
7.	2016	8	The Karnataka Motor Vehicles Taxation (Amendment) Act, 2016.	The whole
8.	2016	9	The Karnataka Stamp (Amendment) Act, 2016.	The whole
9.	2016	10	The Karnataka Stamp (Third Amendment) Act, 2016.	The whole
10.	2016	11	The Karnataka Pawn Brokers (Amendment) Act, 2016.	The whole
11.	2016	12	The Karnataka Public Service Commission (Conduct of Business and Additional Functions) (Amendment) Act, 2016.	The whole
12.	2016	13	The Karnataka State Minorities Commission (Amendment) Act, 2016.	The whole
13.	2016	15	Sri MalaiMahadeshwaraswamyKshetra Development Authority (Amendment) Act, 2016.	The whole
14.	2016	17	The Karnataka Appropriation (No.2) Act, 2016.	The whole
15.	2016	18	The Karnataka Appropriation (No.3) Act, 2016.	The whole
16.	2016	19	The Karnataka Co-operative Societies (Amendment) Act, 2016.	The whole
17.	2016	20	The Karnataka Agricultural Produce Marketing (Regulation and Development) and Certain other law (Amendment) Act, 2016.	The whole
18.	2016	21	The Karnataka Stamp (Fourth Amendment) Act, 2016.	The whole
19.	2016	22	The Karnataka Police (Amendment) Act, 2016.	The whole
20.	2016	23	The Karnataka Forest (Amendment) Act, 2016.	The whole
21.	2016	24	The Karnataka Housing Board (Amendment) Act, 2016	The whole
22.	2016	25	The Bangalore Water Supply and Sewerage (Amendment) Act, 2016.	The whole
23.	2016	26	The Karnataka SouhardaSahakari (Amendment) Act, 2016.	The whole

24.	2016	27	The Karnataka State Law University (Amendment) Act, 2016.	The whole
25.	2016	28	The Karnataka State Open University (Amendment) Act, 2016.	The whole
26.	2016	29	The Karnataka Appropriation (No.4) Act, 2016.	The whole
27.	2017	1	The Karnataka Excise (Amendment) Act, 2016.	The whole
28.	2017	2	The Bangalore Water Supply and Sewerage (Second Amendment) Act, 2016.	The whole
29.	2017	3	The Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners Registration and Medical Practitioners Miscellaneous Provisions (Amendment) Act, 2016.	The whole
30.	2017	5	The Bangalore Metropolitan Region Development Authority (Amendment) Act, 2016.	The whole
31.	2017	6	The Karnataka Preservation of Trees (Amendment) Act, 2016.	The whole
32.	2017	7	The Karnataka Co-operative Societies (Second Amendment) Act, 2016.	The whole
33.	2017	8	The Karnataka SouhardaSahakari (Second Amendment) Act, 2016.	The whole
34.	2017	10	The Karnataka State Universities (Amendment) Act, 2016.	The whole
35.	2017	11	The Karnataka Land Revenue (Amendment) Act, 2017.	The whole
36.	2017	12	The Karnataka Advocates' Welfare Fund (Amendment) Act, 2017.	The whole
37.	2017	13	The Karnataka Appropriation Act, 2017.	The whole
38.	2017	14	The Karnataka Appropriation (Vote on Account) Act, 2017.	The whole
39.	2017	15	The Karnataka Value Added Tax (Amendment) Act, 2017.	The whole
40.	2017	16	The Karnataka Motor Vehicles Taxation (Amendment) Act, 2017.	The whole
41.	2017	17	The Karnataka Stamp (Amendment) Act, 2017.	The whole
42.	2017	18	The Karnataka Education (Amendment) Act, 2017.	The whole
43.	2017	19	The Karnataka Medical Registration (Amendment) Act, 2017.	The whole
44.	2017	20	The Karnataka Land Revenue (Second Amendment) Act, 2017	The whole
45.	2017	21	The Karnataka Labour Welfare Fund (Amendment) Act, 2017.	The whole
46.	2017	22	The Karnataka Professional Educational Institutions (Regulation of Admission and Determination of Fee) (Amendment) Act, 2017.	The whole
47.	2017	23	The Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Act, 2017.	The whole
48.	2017	24	The Karnataka Samskrita Vishwavidyalaya (Amendment) Act, 2017.	The whole

49.	2017	25	The Karnataka Education (Second Amendment) Act, 2017.	The whole
50.	2017	28	The Karnataka Sales Tax (Amendment) Act, 2017.	The whole
51.	2017	29	The Karnataka Appropriation (No.2) Tax Act, 2017.	The whole
52.	2017	30	The Karnataka Appropriation (No.3) Tax Act, 2017.	The whole
53.	2017	31	The Karnataka Transparency in Public Procurements (Amdendment) Act, 2016.	The whole
54.	2017	32	The Karnataka Stamp (Second Amendment) Act, 2017.	The whole
55.	2017	33	The Roerich and Devikarani Roerich Estate (Acquisition and Transfer) (Amendment) Act, 2017.	The whole
56.	2017	34	The Karnataka State Civil Services (Regulation of Transfer of Medical Officers and other Staff) (Amendment) Act, 2017.	The whole
57.	2017	35	The Karnataka Compulsory Service Training by candidates completed Medical Courses (Amendment) Act, 2017.	The whole
58.	2017	36	The Karnataka State Rural Development and Panchayat Raj University (Amendment) Act, 2017.	The whole
59.	2017	37	The Karnataka Gram Swaraj and Panchayat Raj (Amendment) Act, 2017	Except section 18
60.	2017	38	The Karnataka Scheduled Casts Sub-Plan and Tribal Sub-Plan (Planning, Allocation and Utilization of Financial Resources) (Amendment) Act, 2017.	The whole
61.	2017	39	The Karnataka Rajya Dr. GangubaiHangal Sangeetha MattuPradarshakaKalegala Vishwavidyalaya (Amendment) Act, 2017.	The whole
62.	2017	42	The Karnataka State Higher Education Council (Amendment) Act, 2017.	The whole
63.	2017	43	The Karnataka Land Reforms (Amendment) Act, 2016.	The whole
64.	2017	48	The Karnataka Appropriation (No.4) Act, 2017.	The whole
65.	2017	49	The Karnataka Land Revenue (Third Amendment) Act, 2017.	The whole
66.	2017	50	The Karnataka Land Revenue (Fourth Amendment) Act, 2017.	The whole
67.	2017	51	The Karnataka Urban Development Authorities (Amendment) Act, 2017.	The whole
68.	2018	1	The Karnataka Private Medical Establishments (Amendment) Act, 2017.	The whole
69.	2018	4	The Karnataka Appropriation Act, 2018.	The whole
70.	2018	5	The Karnataka Appropriation (Vote on Account) Act, 2018.	The whole
71.	2018	6	The Karnataka Tax on Profession, Trades, Callings and Employments (Amendment) Act, 2018.	The whole
72.	2018	7	KrantiveeraSangolliRayannaKshetra Development Authority (Amendment) Act, 2017.	The whole

73.	2018	11	The Karnataka Land Revenue (Amendment) Act, 2018.	The whole
74.	2018	13	The Institute Of Trans-Disciplinary Health Sciences And Technology (Amendment) Act, 2017	The whole
75.	2018	14	The Karnataka State Law University (Amendment) Act, 2018.	The whole
76.	2018	15	The Karnataka Tank Conservation And Development Authority And Certain Other Law (Amendment) Act, 2018.	The whole
77.	2018	22	The Karnataka Appropriation (No.2) Act, 2018	The whole
78.	2018	23	The Karnataka Value Added Tax (Amendment) Act, 2018	The whole
79.	2018	24	The Karnataka Electricity (Taxation On Consumption Or Sale) (Amendment) Act, 2018	The whole
80.	2018	25	The Karnataka Motor Vehicles Taxation (Amendment) Act, 2018.	The whole
81.	2018	27	The Karnataka Land Revenue (Second Amendment) Act, 2018	The whole
82.	2019	2	The Karnataka Appropriation (No.3) Act, 2018	The whole
83.	2019	4	The Karnataka State Commission for Backward Classes (Amendment) Act, 2018.	Except section 32
84.	2019	5	The Karnataka Good Samaritan And Medical Professional (Protection And Regulation During Emergency Situations) (Amendment) Act, 2019	The whole
85.	2019	6	The Karnataka Transparency In Public Procurements (Amendment) Act, 2018.	The whole
86.	2019	7	The Karnataka Legislature (Prevention Of Disqualification) (Amendment) Act, 2018	The whole
87.	2019	8	The Karnataka Appropriation (Vote on Account) Act, 2019.	The whole
88.	2019	9	The Karnataka Appropriation Act, 2019	The whole
89.	2019	10	The Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Act, 2018	The whole
90.	2019	13	The Adichunchanagiri University (Amendment) Act, 2019	The whole
91.	2019	14	The Basavakalyan Development Board (Amendment) Act, 2019	Except section 4
92.	2019	15	The Karnataka State Universities (Amendment) Act, 2019	Except section 21
93.	2019	18	The Karnataka Appropriation (Vote On Account No.2) Act, 2019	The whole
94.	2019	19	The Karnataka Appropriation (No. 2) Act, 2019	The whole
95.	2019	21	The Karnataka Appropriation (No. 3) Act, 2019	The whole
96.	2019	22	The Karnataka Appropriation (No. 4) Act, 2019	The whole

Second Schedule
(See Section 2 and 3)

SL No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
1.	1867	XXII	The Sarais Act, 1867	The whole
2	1879	XVII	The Dekkhan Agriculturists Relief Act, 1879	The whole
3	1874	XV	The Laws Local Extent Act, 1874	The whole

Third Schedule
Repealed Regional Laws
(See Section 2 and 3)

PART 'A'
Belgaum areaRegional laws

SL No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
1.	1954	Bombay Act LVII	The Amending Act, 1954	The whole
2.	1950	Bombay Act LVI	The Charged Expenditure Act, 1950	The whole
3.	1932	Bombay Act IV	The Cotton Contracts Act, 1932	The whole
4.	1905	Bombay Act I	The Court of Wards Act, 1905	The whole
5.	1866	Bombay Act XIV	The EdulabadWarangaonParaganas Laws Act, 1866	The whole
6.	1877	Bombay Act I	Vaccination Act, 1877	The whole
7.	1892	Bombay Act I	The District Vaccination Act,	The whole
8.	1946	XX	The Bombay Electricity (Special Powers) Act, 1945	The whole
9.	1958	XII	The Epidemic Disease (Bombay Amendment) Act, 1958	The whole
10.	1953	XXIX	The Evacuee Interest (Separation) Validating and Supplementary Act, 1953	The whole
11.	1863	Bombay Act V	The Gas Companies Act, 1863	The whole
12.	1942	Bombay Act I	The Indian Post Office (Bombay Amendment) Regulation 1942	The whole
13.	1956	Bombay Act XXXII	The Indian Trade Unions (Bombay Amendment) Act, 1956	The whole
14.	1950	Bombay Act XXIII	The Local Authorities Census Expenses Contribution Act, 1950	The whole
15.	1950	Bombay Act XXII	The Bombay Merged Areas Enclaves and Specified Area (Amendment of Laws) Act, 1950	The whole

16.	1876	Bombay Act XV	The Municipal Debentures Act, 1876	The whole
17.	1948	Bombay Act LXI	The Press and Registration of Books (Bombay Amendment) Act, 1948	The whole
18.	1949	LIII	The Repealing and Amending Act, 1949 (Bombay Act LIII of 1949)	The whole
19.	1949	XXX	The Second Repealing and Amending Act, 1949	The whole
20.	1951	Bombay Act 1	The Requisitioned Land (Continuance of Powers) (Bombay Amendment) Act, 1951	The whole
21.	1950	Bombay Act LXII	The Watwa Vazifadari Rights Abolition Act, 1950	The whole

PART 'B'
COORG AREA REGIONAL LAWS

SL No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
1.	1950	Coorg Act IV	The Vaccination Act, 1950	The whole

PART 'C'
GULBARGA AREA REGIONAL LAWS

SL No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
1.	1956	Hyderabad Act, XLIX	The Abnus Leaves Act, 1956	The whole
2.	1343F	Hyderabad Act IX	The Children Protection Act, 1343F	The whole
3	1953	Hyderabad Act XI	The Code of Civil Procedure (Hyderabad Amendment) Act, 1953	The whole
4	1953	Hyderabad Act XVIII	The Code of Civil Procedure (Hyderabad Second Amendment) Act, 1953	The whole
5	1350F	Hyderabad Act XII	The Court of Wards Act, 1350F	The whole
6	1953	Hyderabad Act VII	The Evacuee Interest (Separation) Supplementary Act, 1953	The whole
7	1356F	Hyderabad Act XXIII	The Fisheries Act, 1356F - Amended by Karnataka Act 13 of 1965	The whole
8	1954	Hyderabad Act XXXII	The Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1954	The whole
9	1358F	Hyderabad Regulation VII	The Military Governor's Administration Regulation, 1358F	The whole
10	1956	Hyderabad Act II	The Municipal Corporation Act, 1956	The whole
11	1956	Hyderabad Act XXXVII	The Nanded Sikh Gurudwara Sachkhand Shri Hazur Aphalnagar Sahib Act, 1956	The whole
12	1950	Hyderabad Act XXIV	The Nizam's Trust Deeds (Validation) Act, 1950	The whole

13	1318 F	Hyderabad Act II	The Protection of Houses from the Floods of Mossi River Act, 1318 F	The whole
14	1358 F	Hyderabad Regulation XXXIX	The Salar Jung Estate (Administration) Regulation, 1358 F	The whole
15	1359 F	Hyderabad Regulation X	The Special Tribunal (Termination and Special Judges) Appointment Regulation, 1359	The whole
16	1951	Hyderabad Act XXIV	The Vaccination Act, 1951	The whole

PART 'D'
MANGALORE - KOLLEGAL AREA REGIONAL LAWS

SL No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
1.	1948	Madras Act XIV	The Aided Institution (Prohibition of Transfer of Property) Act, 1948	The whole
2.	1953	Madras Act XVII	The Mettur Canals Irrigation Cess Act, 1953	The whole
3	1950	Madras Act XXXI	The Consolidated Fund (Charged Expenditure) Act, 1950	The whole
4	1902	Madras Act I	The Court of Wards Act, 1902	The whole
5	1949	Madras Act XXIX	The Essential Articles Control and Requisitioning (Temporary Powers) Act, 1949	The whole
6	1956	Madras Act VI	The Essential Articles Control and Requisitioning (Temporary Powers Re-enacting) Act, 1956	The whole
7	1953	Madras Act VII	The Evacuee Interest (Separation) Madras Supplementary Act, 1953	The whole
8	1882	Madras Act XXI	The Madras Forest (Validation) Act, 1882	The whole
9	1955	Madras Act XVII	The Hill Stations (Preservation of Trees) Act, 1955	The whole
10	1947	Madras Act XXVI	The Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1947	The whole
11	1929	Madras Act III	The Jains Succession Act, 1929	The whole
12	1953	Madras Act XI	The Lignite (Acquisition of Land) Act, 1953	The whole
13	1898	Madras Act V	The Malabar Wills Act, 1898	The whole
14	1938	Madras Act XIX	The Minor Ports Funds Act, 1938	The whole
15	1936	Madras Act III	The Registration (Madras Amendment) Act, 1935	The whole

PART 'E'
MYSORE AREA REGIONAL LAWS

SL No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
1.	1947	Mysore Act XXX	The Aided Institutions (Prohibition of Transfer of Property) Act, 1949	The whole
2.	1952	Mysore Act XIV	The Code of Civil Procedure (Mysore Amendment) Act, 1952	The whole
3.	1953	Mysore Act II	The Evacuee Interest (Separation) Mysore Supplementary Act, 1953	The whole
4.	1938	Mysore Act X	The Government Savings Certificates Act, 1938	The whole
5.	1871	Mysore Act XXII	The Pension Act, 1871	The whole
6.	1894	Mysore Act V	The Prisoners' Testimony Act, 1894	The whole
7.	1893	Mysore Act I	The Public Accountants Default Act, 1893	The whole
8.	1994	Karnataka Act 18	The Karnataka Taxation Laws (Amendment) Act, 1994	The whole
9.	1995	Karnataka Act 6	The Karnataka Taxation Laws (Amendment) Act, 1995	The whole
10.	1997	Karnataka Act 7	The Karnataka Taxation Laws (Amendment) Act, 1997	The whole
11.	1998	Karnataka Act 3	The Karnataka Taxation Laws (Amendment) Act, 1998	The whole

STATEMENT OF OBJECTS AND REASONS

The Karnataka Law Commission in its fifty third report has proposed to repeal 21 Acts relating to the Belgaum Area, 01 Act relating to Coorg Area, 16 Acts relating to Kalburgi Area, 15 Acts relating to Mangalore and Kollegal Area and 7 Acts relating to Mysore Area which have lost their significance. Further it is considered necessary to repeal 96 amendment Acts from the year 2016 to 2019 and also laws which are redundant as suggested by the Government of India. In particular, the Sarais Act, 1867 (XXII of 1867), the Laws Local Extent Act, 1874 (XV of 1874) and the Dekkhan Agriculturists Relief Act, 1879 (XVII of 1879) which were recommended by the Government of India, are also included.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

J. C. Madhu Swamy

Minister for Law, Parliamentary
Affairs And legislation and Minor
Irrigation

M.K. Vishalakshi

Secretary (I/c)
Karnataka Legislative Assembly